

ADVANCE COPY

(TO BE PUBLISHED IN THE GAZETTE OF INDIA
EXTRAORDINARY PART-1, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE NO. 32 , (PN)/1997-2002,NEW DELHI:
DATED THE 24th AUGUST, 1998

In exercise of powers conferred under Paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II Section 3 – Sub-Section (ii) vide S.O.No. 283(E) dated 31.3.1997 the Director General of Foreign Trade hereby makes the following amendments in the Hand-Book of Procedures (Vol.1), 1997-2002:

1. Paragraph 8.19 of the Hand-Book of Procedures (Vol.1), 1997-2002 shall be amended to read as follows :

"The Licensing Authority may grant extension in export obligation period for a period of four months against one or more consignment/sight on payment of penalty of 1%

on the unfulfilled fob value of export obligation with reference to cif value of the imports made for which extension is being sought. Any request for extension beyond a period of four months can be considered only by a Committee headed by Director General of Foreign Trade.

2. This issues in public interest.

Sd/-

(N.L.LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned;

By order etc.;

(L.B.SINGHAL)

DY. DIRECTOR GENERAL OF FOREIGN TRADE

(F.No. 1/296/97-PC-II)